GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:655 ANSWERED ON:18.07.2002 HIGH COURT FOR HARYANA AJAY SINGH CHAUTALA

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government have received any request for setting up a High Court exclusively for Haryana;
- (b) if so, the details thereof;
- (c) the time by which a separate High Court is likely to be set up for Haryana; and
- (d) if not, the reasons' therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNA MURTHI):

- (a) & (b): The Government of Haryana has forwarded a copy of the resolution of the HaryanaVidhan Sabha for creation of a separate High Court for Haryana in the existing premises at Chandigarh by allocating 40% building, ministerial staff and administrative functionaries along with the Judges appointed from the Haryana quota.
- (c) & (d) As establishment of a separate High Court for Haryana would depend upon on theshifting of its Capital from Chandigarh as also developing infrastructure for a new High Court within the State of Haryana, it is not feasible to indicate a time-frame in this regard.